

**Extension of Period for Hand Delivery
Contracts in Active Scrips Trade**

7445. SHRI SANTOSH MOHAN DEV : Will the Minister of FINANCE be pleased to state :

(a) whether it is proposed to extend the overall period for the performance of hand delivery contracts in active scrips trade in various stock exchanges in the country; and

(b) if so, the details thereof ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKERJEE) : (a) and (b) Under the Bye-laws of Stock Exchanges recognised under the Securities Contracts (Regulation) Act, 1956, hand delivery contracts have to be performed within a period of 14 days following the date of the contract. Government are, however, empowered under these Bye-laws to permit extension or postponement of the period for the performance of these contracts. In exercise of these powers, Government in a communication dated the 29th January, 1983, addressed to the Bombay, Calcutta, Delhi, Ahmedabad and Madras Stock Exchanges have permitted these Exchanges to extend the period for the performance of hand delivery contracts in shares in the active list by four or five settlement periods of 14 days each, the total period not exceeding three months from the date of the contract. In order to minimise the chances of risk involved while extending the period, these Stock Exchanges have been directed to provide suitable safeguards such as having a two-tier system of settlement prices for payment of differences in respect of contracts carried forward from one settlement period to another, the difference between the two levels of settlement prices being collected by Stock Exchange authorities as margins, collection of daily margins on suitable occasions in respect of fresh sales and purchases entered into after the commencement of the new settlement period, suspension of fresh trading whenever the outstanding business exceeds certain specified limits, etc. The Bye-laws and Regulations of these Stock Ex-

changes are being amended to provide for these requirements.

माउण्ट आबू में हवाई पट्टी का निर्माण

7446. श्री विरदा राम फुलवारिया : क्या पर्यटन और नागर विमानन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने राजस्थान के प्रसिद्ध पर्यटन केन्द्र, माउण्ट आबू में एक हवाई पट्टी के निर्माण के लिए कोई सर्वेक्षण किया है;

(ग) यदि हाँ, तो क्या हवाई पट्टी के निर्माण के लिये स्थल का सर्वेक्षण किया गया है और निर्माण कार्य कब तक पूरा हो जाएगा; और

(ग) यदि नहीं, तो उसके क्या कारण हैं ?

पर्यटन और नागर विमानन मंत्रालय के राज्य मंत्री (श्री खुर्शीद आलम खान) :

(क) से (ग) माउण्ट आबू की मौजूदा हवाई पट्टी राजस्थान सरकार की है। नागर विमानन विभाग की माउण्ट आबू में हवाई पट्टी का निर्माण करने की कोई योजना नहीं है। तथापि, राजस्थान सरकार के अनुरोध पर उक्त स्थान का सर्वेक्षण नागर विमानन विभाग के अधिकारियों द्वारा किया गया है तथा उनकी भविष्य की योजनाओं के लिए उन्हें उपयुक्त तकनीकी परामर्श दिया गया है।

**Procurement of Electronic Warfare
Equipment from Italy and United
States by PAK**

7447. SHRI ANANTHA RAMULU MALLU : Will the Minister of DEFENCE be pleased to state :

(a) whether Indian Government are aware that Pakistan has procured elect-